

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 291/00392/2014 with  
MA No.291/00044/2015

Date of Order: 04.11.2016

CORAM

**Hon'ble Ms. Meenakshi Hooja, Administrative Member**

Moolchand Gehlot Son of late Shri Bhanwar Lal, aged about 29 years,  
R/O Pasand Nagar, Kotda, Pushkar Road, Ajmer.

.....Applicant  
(By Advocate Mr. Ashvini Jaiman)

VERSUS

- 1. Director, The National Council of Education Research and Training, Arbindo Marg, New Delhi.
- 2. Principal, Regional Institution of Education, Captain D.P.Choudhry Marg, Ajmer.
- 3. Rajesh Kumar Sharma S/o Late Shri S.N.Sharma, aged about 42 years, R/o 827/44, Prem Nagar Foy Sagar Road, Ajmer.

.....Respondents

(By Advocate Mr.Amit Mathur, Proxy for Mr.  
Kapil Mathur)

**ORDER**

This OA has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 against the report dated 22.1.2013 (Ann.A/1), whereby the recommendation for compassionate appointment has been made in favour of respondent No.3 Shri Rajesh Kumar Sharma and seeking the following reliefs:-

8.(i) By an appropriate order or direction the impugned report dated 14.08.2014 may be quashed and set aside.

(ii) By an appropriate order or direction the recommendation made in favour of the private respondent for appointment on compassionate basis vide impugned report dated 22.11.2013 may be declared bad and illegal and same may be quashed and set aside qua the private respondent and applicant may be given appointment on compassionate ground with all consequential benefits.

(iii) Any prejudicial order is passed during the pendency of the OA the same may be taken on record and after perusing the same may kindly be quashed and set aside.

2. When the matter came up for consideration and hearing on 04.11.2016, the Ld. counsel for respondents No.1 and 2 submitted that respondents will consider the case of applicant for appointment on compassionate grounds in the subsequent meetings as and when held and no

appointment will be given on the basis of report of the Committee dated 21.11.2013 Ann.A/1 as well report dated 14.08.2014 Ann.A/7.

3. Counsel for applicant in this context submitted that he is satisfied if the respondents duly consider his case for compassionate appointment without taking into account the Ann.A/1 and Ann.A/7.

In view of the aforesaid submissions of both the counsels the OA has become infructuous and is disposed of as having rendered infructuous.



(Ms. Meenakshi Hooja)  
Administrative Member

Adm/